

in respect of 'Capital Outlay on Public Works'."

DEMAND No. 133—Other Capital Outlay of the Ministry of Works, Housing and Supply

"That a sum not exceeding Rs. 2,95,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'."

DEMAND No. 134—Capital Outlay of the Department of Atomic Energy

"That a sum not exceeding Rs. 7,95,83,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay of the Department of Atomic Energy'."

DEMAND No. 135—Capital Outlay on Posts and Telegraphs (Not met from Revenue)

"That a sum not exceeding Rs. 10,25,25,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

DEMAND No. 136—Other Capital Outlay of the Department of Communications

"That a sum not exceeding Rs. 95,84,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1969, in respect of the Department of Communication'."

APPROPRIATION (VOTE ON ACCOUNT) BILL*, 1968

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to

move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, with a little correction. There has been some printing error. It means a lot because there are omissions of two zeros on page 9 and one zero on page 10 of the Bill. There are these two mistakes. Two zeros have been omitted in the total column of page 9 and one zero on page 10. I, therefore request you to get these corrected.

SHRI NAMBIAR (Tiruchirappalli) : We must know the implications of the two zeros. To how many crores does it come ?

MR. DEPUTY-SPEAKER : It is a printing mistake; there is no implication, I can assure you.

The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69 (as corrected by the Deputy Prime Minister)".

The motion was adopted

SHRI MORARJI DESAI : I introduce† the Bill.

I beg to move‡ :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, be taken into consideration."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1968-69, be taken into consideration."

The motion was adopted.

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†Introduced/moved with the recommendation of the President.

MR. DEPUTY-SPEAKER : The question is :

"That clauses 2 and 3 stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Schedule as corrected by the Deputy Prime Minister and with the Annexure stand part of the Bill."

The motion was adopted.

The Schedule as corrected by the Deputy Prime Minister and with the Annexure, were added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MORARJI DESAI : I beg to move :

"That the Bill be passed."

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill be passed."

श्री अटल बिहारी वाजपेयी (बलरामपुर) : उपाध्यक्ष महोदय, उप-प्रधान मंत्री जी ने जो संशोधन किये हैं नियमानुसार वह संशोधन और जो अंतिम राशि है वह सटिफाई हो कर पार्लियामेंट के सामने आती है। इस संशोधन से वह स्थिति कैसे बदली जा सकती है। आप नियम देखिये।

SHRI NAMBIAR : I want to know the implication of the two zeros. It means several crores.

MR. DEPUTY-SPEAKER : It is not necessary again to get it certified because in the demands it is correctly mentioned and here also at the end, it is correct. On page 9, two zeros are missing.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : What is the corrected figure now ? We must know it.

MR. DEPUTY-SPEAKER : The House has passed the demands already.

SHRI TENNETI VISWANATHAM : I agree, but why can't he say what is the corrected figure ?

SHRI MORARJI DESAI : On page 9, in the last column 'Total', there is a mistake in the third figure from the top. It is printed as 19,08,00,000. It should have been 19,08,00,00,000. (Interruptions). Similarly, in one figure on page 10 one zero has been dropped.

MR. DEPUTY-SPEAKER : My impression is, it is a printing error. Let us hear the Finance Minister. He is explaining the position.

श्री कंबरलाल गुप्त : यदि टोटल गलत है तो स्वीकृत दुबारा आनी चाहिये।

श्री मोरारजी देसाई : टोटल में कोई गलती नहीं है।

यह जो टोटल है, 19 करोड़ आठ लाख, यह 19 अरब 8 करोड़ होना चाहिये।

MR. DEPUTY-SPEAKER : The total is correct ?

SHRI MORARJI DESAI : Yes.

श्री कंबरलाल गुप्त : टोटल नो ठीक है लेकिन हर एक हैड का अलग-अलग टोटल लगा हुआ है। एक ही हैड में गलती है यह कहा गया है। जब एक हैड का टोटल गलत है तो यह भी हो सकता है कि ग्रांड टोटल गलत लगा हो। अगर यह मान कर चलें कि पहले का जो एक हैड है उसका टोटल ही ठीक है और बाद में आप उसको बदलना चाहते हैं तो

[श्री कंबरलाल गुप्त]

में समझता हूँ कि आपको राष्ट्रपति से इसकी स्वीकृति प्राप्त करनी चाहिये।

16.11 hrs.

[MR. SPEAKER *in the Chair*].

अगर आप ऐसा नहीं करते हैं तो यह गलत बात होगी।

श्री मोरारजी देसाई : राष्ट्रपति जी से जो स्वीकृति ली है उसके मन्त्राधिक यह करेक्ट फिगर है लेकिन छपने में यहाँ गलती हुई है। और कोई गलती नहीं है।

श्री अटल बिहारी वाजपेयी : यह बात साफ हो गई है कि हम अपने बजट को भी ठीक तरह से नहीं छाप सकते हैं। यह ठीक है कि सदन इसको एप्रूवल दे रहा है। लेकिन यह जिस डंग में हुआ है यह कोई सरकार की प्रतिष्ठा बढ़ाने वाला नहीं है। दो फिगर रह गए हैं और उनको आखिर में शामिल किया जा रहा है।

SHRI M. R. MASANI : Sir, a little earlier the Finance Minister made very heavy weather about my difficulty in reading correctly an item in his Demands for Grants. Now it is quite clear that they also can be hasty and they also can err.

SHRI MORARJI DESAI : I agree that the printers have been hasty, but the only difference is that I have detected it whereas he did not detect it.

MR. SPEAKER : The Question is :

"That the Bill be passed"

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY-THIRD REPORT

SHRI KHADILKAR (Khed) : I beg to move :

"That this House agrees with the Twenty-third Report of the Committee on Private Members' Bills and Resolutions

presented to the House on the 12th March, 1968."

MR. SPEAKER : The question is :

"That this House agrees with the Twenty-third Report of the committee on Private Members' Bills and Resolutions presented to the House on the 12th March, 1968."

The motion was adopted.

16.13 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 16 and substitution of article 335)

श्री रामसेवक यादव (बाराबंकी) : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे मंशोधन करने वाले विधेयक को पेश करन की अनुमति दी जाए।

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री रामसेवक यादव : मैं विधेयक को पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of articles 75 and 164) *

SHRI TRIDIB KUMAR CHAUDHURI (Berhampore) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI TRIDIB KUMAR CHAUDHURI : Sir, I introduce the Bill.

COMMISSIONS OF INQUIRY (AMENDMENT) BILL*

(Amendment of section 3)

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†Introduced/moved with the recommendation of the President.